

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BALLY EXPORTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bally Exports Limited
2.	Date of incorporation of corporate debtor	21/05/1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB1996PLC079772
5.	Address of the registered office and principal office (if any) of corporate debtor	P 26B Kasba Industrial Estate, Phase 111, Tiljala, Kolkata, West Bengal, 700107
6.	Insolvency commencement date in respect of corporate debtor	14/08/2024
7.	Estimated date of closure of insolvency resolution process	10/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kumar Sureka IBBI/IPA-001/IP-P-01539/2019-2020/12517
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipneerajsureka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.bally@gmail.com
11.	Last date for submission of claims	28/08/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bally Exports Limited** on 14th August, 2024.

The creditors of **Bally Exports Limited**, are hereby called upon to submit their claims with proof on or before 28th August, 2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Neeraj Sureka

Neeraj Kumar Sureka

(Interim Resolution Professional of Bally Exports Limited)

Regn.: No. IBBI/IPA-001/IP-P-01539/2019-2020/12517

Date: 16 August, 2024

Place: Kolkata



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Neeraj Kumar Sureka

Date: 16 August, 2024

(Interim Resolution Professional of Bally Exports Limited)

Place: Kolkata

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একদিন

এগিয়ে চলার সঙ্গী



৮ ধোনিকে ভারতের সর্বকালের সেরা দলে দেখেন না কার্তিক

কোর্টের নির্দেশে ভারতের কুস্তিতে আবার বুলছে নির্বাসনের খাঁড়া

কলকাতা ১৭ অগস্ট ২০২৪ ১ ভাদ্র ১৪৩১ শনিবার অষ্টাদশ বর্ষ ৬৮ সংখ্যা ৮ পাতা ৩.০০ টাকা ■ Kolkata 17.08.2024, Vol.18, Issue No. 68, 8 Pages, Price 3.00



ফর্ম এ সাধারণ ঘোষণা (২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সেনস) রেগুলেশনসের রেগুলেশন ৬ অধীনে) বালি এক্সপোর্টস লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য	
সংশ্লিষ্ট বিস্তারিত	
১. কর্পোরেট ডেটরের নাম	বালি এক্সপোর্টস লিমিটেড
২. কর্পোরেট ডেটরের গঠনের তারিখ	২১.০৫.১৯৯৬
৩. যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	রেজিস্ট্রার অফ কোম্পানিজ-কলকাতা
৪. কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/লিমিটেড লায়ালিটি আইডেন্টিফিকেশন নং	U51909WB1996PLC079772
৫. কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	পি ২৬বি কসবা ইন্ডাস্ট্রিয়াল এস্টেট, ফেজ ১১১, তিলজলা, কলকাতা, পশ্চিমবঙ্গ, ৭০০১০৭
৬. ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ	১৪.০৮.২০২৪
৭. ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	১০.০২.২০২৫
৮. সাময়িক প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	নীরজ কুমার সুরেকা IBBI/IPA-001/IP-P-01539/2019-2020/12517
৯. বোর্ডের নিকট রেজিস্ট্রিকৃত অন্তর্বর্তী প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	সেন্ট্রাল প্লাজা, ৭ম তল, রুম নং এইচ, ৪১, বি বি গাঙ্গুলি স্ট্রিট, কলকাতা - ৭০০০১২, পশ্চিমবঙ্গ ipneerajsureka@gmail.com
১০. অন্তর্বর্তী প্রস্তাব পেশাদারের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	সেন্ট্রাল প্লাজা, ৭ম তল, রুম নং এইচ, ৪১, বি বি গাঙ্গুলি স্ট্রিট, কলকাতা - ৭০০০১২, পশ্চিমবঙ্গ cirp.bally@gmail.com
১১. দাবি দাখিলের শেষ তারিখ	২৮.০৮.২০২৪
১২. বিনিয়োগকারীগণের শ্রেণি, যদি কিছু থাকে, সংশ্লিষ্ট আইনের ২১ ধারার উপধারা (৬এ) এর (বি) পরিমেল অধীনে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদার কর্তৃক নির্ধারিত	প্রযোজ্য নয়
১৩. সংশ্লিষ্ট শ্রেণিতে বিনিয়োগকারীগণের অনুমোদিত প্রতিনিধি হিসেবে কার্যরত ইনসলভেন্সি পেশাদারগণের চিহ্নিতকরণের নাম (প্রতিটি শ্রেণিতে তিনটি নাম)	প্রযোজ্য নয়
১৪ (ক) সম্পর্কিত ফর্মগুলি এবং (খ) প্রাপ্ত অনুমোদিত প্রতিনিধিগণের বিস্তারিত	https://ibbi.gov.in/en/home/downloads

এতদ্বারা বিজ্ঞপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, নির্দেশ দিয়েছে বালি এক্সপোর্টস লিমিটেড-এর কর্পোরেট ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরু করার ১৪ আগস্ট ২০২৪ তারিখে।

বালি এক্সপোর্টস লিমিটেড-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি ২৮ আগস্ট ২০২৪ তারিখে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদারগণের নিকট ফর্ম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।

ক্রম নং ১২-য় উল্লিখিত তালিকা অনুযায়ী যেসকল আর্থিক বিনিয়োগকারীগণ সংশ্লিষ্ট শ্রেণিভুক্ত তারা অনুমোদিত প্রতিনিধি বেছে নিতে পারেন ক্রম নং ১৩-য় উল্লিখিত তালিকায় ইনসলভেন্সি পেশাদার তিনজনের মধ্যে থেকে তাদের অনুকূলে অনুমোদিত প্রতিনিধি হিসেবে সংশ্লিষ্ট শ্রেণির ফর্ম সিএ অনুযায়ী কাজ করতে।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

নীরজ কেজরিওয়াল

তারিখ : ১৬ আগস্ট ২০২৪

(বালি এক্সপোর্টস লিমিটেড এর অন্তর্বর্তীকালীন প্রস্তাব পেশাদার)

স্থান : কলকাতা

রেজি নং IBBI/IPA-001/IP-P-01539/2019-2020/12517